## IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

CURATIVE PETITION (CIVIL) NO.210 OF 2021

IN

REVIEW PETITION (CIVIL) NO.1182 OF 2018

IN

CIVIL APPEAL NO.2793 OF 2012

MARAYAMMAL & ORS.

**Petitioners** 

**VERSUS** 

K.S. VENKIDUSAMY & ANR.

Respondents

## <u> 0 R D E R</u>

Application seeking oral hearing is rejected.

We have gone through the curative petition and the relevant documents.

In our opinion, no case is made out within the parameters indicated in the decision of this Court in Rupa Ashok Hurra vs. Ashok Hurra & Another, (2002) 4 SCC 388.

The Curati	ve Petition is,	therefore,	dismissed.
			CJI.
	(Uday	Umesh Lalit	E)
			J. Y. Chandrachud)
New Delhi,			J.
August 30, 2022		jay Kishan k	(aul)